

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN
Friday, the 25th day of August 2023 / 3rd Bhadra, 1945
WP(CRL.) NO. 860 OF 2023(S)

PETITIONER:

HARIS P.M

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY THE PRINCIPAL SECRETARY, HOME DEPARTMENT, SECRETARIAT THIRUVANANTHAPURAM - 695 001.
2. THE STATE POLICE CHIEF, STATE POLICE HEADQUARTERS, VAZHUTHAKKAD, THIRUVANANTHAPURAM - 695 010.
3. THE ADDITIONAL DIRECTOR GENERAL OF POLICE, CRIME BRANCH, STATE POLICE HEADQUARTERS VAZHUTHAKKAD, THIRUVANANTHAPURAM - 695 010.
4. CENTRAL BUREAU OF INVESTIGATION, CBI HEAD OFFICE, CGO COMPLEX, LODHI ROAD NEW DELHI - 110 003, REPRESENTED BY ITS DIRECTOR.
5. THE DEPUTY SUPERINTENDENT OF POLICE, DISTRICT CRIME BRANCH, DOWN HILL, MALAPPURAM - 676 505.
6. SUJITH DAS IPS, DISTRICT POLICE CHIEF, OFFICE OF THE DISTRICT POLICE CHIEF, UPHILL, MALAPPURAM - 676 505.
7. BENNY V.V, DEPUTY SUPERINTENDENT OF POLICE, TANUR SUB-DIVISION, MALAPPURAM DISTRICT - 676 302.
8. JEEVAN GEORGE, INSPECTOR OF POLICE, TANUR POLICE STATION MALAPPURAM DISTRICT - 676 302.

Writ petition (criminal) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(CrL.) the High Court be pleased to direct the 5th Respondent Deputy Superintendent of Police (Crime Branch) Malappuram not to conduct any further investigation in CBCID Crime: 2723/2023 until disposal of this writ petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(CrL.) and upon hearing the arguments of M/S. P.A.MOHAMMED SHAH, RENOY VINCENT, SHAHIR SHOWKATH ALI, CHELSON CHEMBARATHY, ABEE SHEJIRIK FASLA N.K, MUHAMED JUNAID V., ADITH KRISHNAN.U. & FATHIMA AFEEDA P, Advocates for the petitioner and of PUBLIC PROSECUTOR for R1 to R3 & R5 to R8, the court passed the following:

P.T.O.

ORDER

Heard the learned counsel for the petitioner as well as the learned Public Prosecutor. The petitioner seeks investigation of Crime No. 856/2023 of Tanur Police Station (re-numbered as CBCID Crime No. 2723/2023), by the District Crime Branch, Malappuram, by CBI, the 4th respondent herein. In order to hear the matter in detail, the learned Public Prosecutor is directed to produce the case diary along with the report of the Investigating Officer to ascertain the progress of investigation, and to consider whether CBI investigation is necessary, within a period of 14 days.

Post on 07/09/2023.

Sd/- A. BADHARUDEEN JUDGE

